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CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

R.A. No. 165/99

IN

RA No. 541/93

New Delhi: this the 10th day of November, 1999.

HON'BLE MR. S. R. ADIGE VICE CHAIRMAN (A)

HON'BLE MRS. LAKSHMI SWAMINATHAN, MEMBER (J)

Director General, I.C.A.R. Review Petitioner.

(By Advocate: Shri V.K. RAO)

Versus

Ms. S.K. Srivastava Review respondent.

(By Advocate: Shri B.B. Srivastava)

ORDER

HON'BLE MR. S. R. ADIGE, VICE CHAIRMAN (A).

Heard both sides on RA No. 165/99.

2. The fact that applicant's services stood terminated in 1992 does not alter the legal position that respondents could have treated the period of absence from duty from 4.7.91 to 19.7.91 as unauthorised only after having observed the principles of natural justice and putting her to notice.

3. The RA does not come within the scope and ambit of Section 22(3)(r) AT Act read with Order 47 Rule 1 CPC under which alone any order/decision can be reviewed.

4. The RA is rejected.

Lakshmi

(MRS. LAKSHMI SWAMINATHAN)
MEMBER (J)

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(S. R. ADIGE)
VICE CHAIRMAN (A).

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